

O.A. No. 167/2006

Date of order: 01.09.2008

Mr. Vinay Chhipa, proxy counsel for  
Mr. Manoj Bhandari, counsel for applicant.  
None present for respondents.

Mr. Vinay Chhipa, learned proxy counsel for  
Mr. Manoj Bhandari, learned counsel for the applicant,  
has submitted that the grievances of the applicant have  
been redressed by the order dated 22.08.2008 passed  
by the respondents (copy of the order dated 22.08.2008  
also brought on record). The name of the applicant  
appears at Sl. No. 5 in the above order. By the above  
order passed by the respondents, the grievances of the  
applicant have been redressed and, therefore, this  
Original Application has become infructuous.

Accordingly, the Original Application is disposed  
of as infructuous. No costs.

*Tarsem Lal*  
[TARSEM LAL]  
MEMBER (A)

*D. Sankarankutty*  
[D. SANKARANKUTTY]  
MEMBER (J)

nlk

MAHARASHTRA  
STATE BAR COUNCIL

Part II and III destroyed  
in my presence on 15/12/14  
under the supervision of  
section officer (I) as per  
order dated 17/8/2014

*[Signature]*  
Section officer (Record)

*Let's see  
Order of 22.8.08  
17.9.08*

*Rk  
Qing am  
05.09.08*

*Cy9*

MAHARASHTRA  
STATE BAR COUNCIL

MAHARASHTRA  
STATE BAR COUNCIL